

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CAA 129 (ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2018**

**NAME OF THE COMPANY: M/s Ashmeet Infrastructure Pvt. Ltd. with Competent Holdings Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 230-232**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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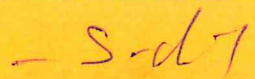
**For the Petitioner(s):** Mr. Rajiv Shankar Dvivedi, Advocate  
Mr. S.K. Sarkar, Advocate  
Mr. Prasant Sarkar, C.S.

**For the Respondent(s):** Mr. Amish Tandon & Mr. Ajeyo Sharma, Advocates for OL,  
Ms. Lakshmi Gurung, Standing Counsel for IT Dept

**ORDER**

Ms. Laxmi Gurung, Standing Counsel for the Income Tax Department submits that the assessing officer has raised certain queries towards the transferee company in respect of the valuation report as well as the balance sheet.

To come up for further consideration on 13<sup>th</sup> March, 2018.



**(Deepa Krishan)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**